existing wholesale stores exceeds Rs. 50 lakhs. Two State Federations have already been registered in Mysore and Madhya Pradesh.

Purchase of Agricultural Commodities

141. { **Shri Ramachandra Ulaka:** / **Shri Dhuleshwar Meena:**

Will the Minister of **Community Development and Cooperation** be pleased to refer to the reply given to Starred Question No. 1226 on 28th April, 1964 and state:

(a) whether the scheme for outright purchases of agricultural produce from farmers by co-operative marketing societies has since been considered by Government; and

(b) if so, the nature of decision taken thereon?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes.

(b) The scheme will be introduced in 200 selected marketing societies in 1964-65 and another 300 societies in 1965-66. The scheme will be on a pilot basis for a period of three years. Selected marketing societies will undertake outright purchases of agricultural poduce to meet losses, if any, arising out of this transaction. Every selected society will create a price fluctuation fund by allocating 10% of its annual net profit. Government will contribute at the rate of 20 per cent of the value of agricultural produce purchased under the scheme during the preceding year by the cooperatives. This contribution will be in respect of selected societies but will be kept in each state in an account with the State cooperative marketing society. The scheme has been circulated to the State Governments for implementation.

Teachers Constituencies

142. { **Shri Ramachandra Ulaka:** / **Shri Dhuleshwar Meena:**

Will the Minister of **Law** be pleased to refer to the reply given to Starred Question No. 1280 on the 1st May, 1964 and state:

(a) whether the proposal in regard to the implementation of the recommendations made by the Election Commission to abolish teachers constituencies has since been considered by Government; and

(b) if so, the result tereof?

The Minister of Law and Social Security (Shri A. K. Sen): (a) The matter is still under consideration of the Government.

(b) Does not arise.

विमान दुर्घटनायें

143. { **श्री गुलशन :** / **श्री रामचन्द्र मलिक :**

क्या असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी से अगस्त, 1964 तक कितनी विमान दुर्घटनायें हुईं ;

(ख) उन दुर्घटनाओं में कितने व्यक्ति मरे ;

(ग) क्या मरने वाले व्यक्तियों के उत्तराधिकारियों को कोई मुआवजा दिया गया है ; और

(घ) भविष्य में ऐसी दुर्घटनाओं की रोकथाम के लिये क्या कदम उठाये गये हैं ?

असैनिक उड्डयन मंत्री (श्री कानूनगो): (क) और (ख). भारत में जनवरी से अगस्त, 1964 तक भारत में रजिस्टर्ड 19 वायुयान और 6 ग्लाइडर दुर्घटनाग्रस्त हुए जिनके परिणामस्वरूप 4 व्यक्तियों की मृत्यु हुई ।

(ग) सूचना अभी उपलब्ध नहीं है ।

(घ) सभी वायुयान दुर्घटनाओं और अन्य खतरनाक घटनाओं की जांच की जाती है और ऐसी जांच से पता चलने वाली कमियों को दूर करने के लिये कार्यवाही की जाती है ।

पंजाब में निर्वाचन सम्बन्धी याचिकायें

144. **श्री गुलशन :** क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) 1962 में विधान सभा और लोक-सभा के लिये हुए निर्वाचनों के सम्बन्ध में कितनी याचिकायें पंजाब में निर्वाचन न्यायाधिकरण के पास भेजी गई ;

(ख) सितम्बर, 1964 तक कितनी याचिकाओं पर निर्णय हो गये हैं, कितनी विचाराधीन हैं ; और

(ग) विलम्ब के क्या कारण हैं ?

विधि तथा सामाजिक सुरक्षा मंत्री (श्री अ० कृ० सेन) : (क) पंजाब विधान सभा के लिए हुए निर्वाचन के सम्बन्ध में 56 और लोक-सभा के लिए हुए निर्वाचनों के सम्बन्ध में 6 निर्वाचन याचिकायें निर्वाचन न्यायाधिकरणों को निर्दिष्ट की गई ।

(ख) पंजाब विधान सभा के लिए हुए निर्वाचनों के सम्बन्ध में 11 निर्वाचन याचिकायें 1 सितम्बर, 1964 को लम्बित थीं । पंजाब विधान सभा के लिए हुए निर्वाचनों के सम्बन्ध में शेष 45 निर्वाचन याचिकायें और लोक-सभा के लिये हुए निर्वाचनों के सम्बन्ध में 6 की 6 निर्वाचन याचिकायें उस तारीख से पहले ही निपटा दी गयी थीं ।

(ग) विलम्ब के कारण साधारणतया ये हैं : निर्वाचन न्यायाधिकरणों द्वारा पारित वादकालीन आदेशों के सम्बन्ध में उच्च न्यायालय में फाइल की गई रिट याचिकाओं में निर्वाचन न्यायाधिकरणों के समक्ष अन्तरिम रूप से कार्यवाहियों को रोकने की मंजूरी, निर्वाचन न्यायाधिकरणों के समक्ष कार्यवाहियों में पूछा के लिए साक्षियों की बहुत बड़ी संख्या, निर्वाचन न्यायाधिकरणों के सदस्यों के रूप में नियुक्त जिलाधीशों की बदली और न्यायाधिकरण के काम के लिए पर्याप्त समय दे सकने में निर्वाचन न्यायाधिकरणों के सदस्यों की असमर्थता ।

Bye-Elections

145. **Shri Bade:** Will the Minister of **Law** be pleased to state:

(a) the number of bye-elections for Parliament as well as for State Legislatures pending in the country; and

(b) when thy are proposed to be held?

The Minister of Law and Social Security (Shri A. K. Sen): (a) Bye-elections are due to be held to fill four vacancies in the House of the People, one vacancy in the Council of States, ten vacancies in the State Legislative Assemblies and four vacancies in the State Legislative Councils.

(b) Bye-elections to fill the one vacancy in the Council of States and two vacancies in the Legislative Councils are in progress. Bye-elections to fill the other vacancies will be held as soon as practicable in October and November.

Viscount Service to Mohanbari

146. **Shri J. N. Hazarika:**
Shrimati Jyotsna Chanda:

Will the Minister of **Civil Aviation** be pleased to state:

(a) the reasons for which the Viscount service to Mohanbari (Dibrugrah) has been suspended;

(b) whether it is a fact that a lot of inconvenience has been caused to the travelling public for non-availability of the Viscount service in Dibrugarh;

(c) whether it is also a fact that the Mohanbari Aerodrome is under repairs; and